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Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 453/2002 In
O.A. No. 280/2002
M.A. No. 2648/2002
M.A. No. 2649/2002

This the 28th day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

1. Shri Chaman Singh S/o Shri Ganga Saran
2. Shri Raj S/o Shri Ram Swarup
3. Shri Narinder Kumar S/o Shri Kartar Singh
4. Shri Shiv Kant Sharma S/o Shri Madan Mohan Sharma
5. Shri Dulichand S/o Shri Sujan Singh
6. Shri Akash Sharma, S/o Shri Mohan Lal Sharma
7. Shri Naresh Kumar S/o Shri Rama Nand
8. Shri Shriniwas S/o Shri Tej Ram
9. Shri Manoj Chand S/o Shri Ganga Prasad
10. Shri Pooran Singh S/o Shri Bhoorey Lal
11. Shri Om Prakash S/o Shri Phool Singh
12. Shri Nand Ram S/o Shri Bahadur Ram,
13. Shri Naresh Kumar S/o Shri Budh Prakash
14. Shri Shyambir Singh S/o Shri Jeet Singh
15. Shri Sanjay S/o Shri Durga Singh

(By Advocate: Shri V.P.S. Tyagi)

Versus

1. Shri G.C. Bhandari, IDAS
The Controller General of Defence Accounts
West Block-V, R.K. Puram
New Delhi
2. Shri D.N. Malhotra DY.CDA (AN) in the
office of CDA (Army)
Meerut

.... Respondents

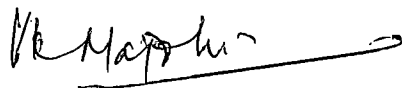
(By Advocate: Shri B.S. Jain)

ORDER (Oral)

By Hon'ble Justice V.S. Aggarwal, Chairman.

On behalf of respondents it has been stated that the direction given by this Tribunal would be complied with and only some time should be granted to do so. Learned counsel for respondents prays for time till 31.3.2003. Applicant's counsel in this regard has no objection.

2. Keeping in view what has been recorded above, time is granted to comply with the directions of this Tribunal till 31.3.2003. The above said applications are accordingly disposed of. Rule is discharged.



(V.K. Majotra)
Member (A)



(V.S. Aggarwal)
Chairman

cc.